

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

IA(IBC)/2613(CH)2023, IA(IBC)/1351(CH)2023, IA(IBC)/2326(CH)2023,
IA(IBC)/2332(CH)2023, IA(IBC)/2841(CH)2023
In
CP(IB) No. 54(CH)/2019
(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd. ...Petitioner

Vs.

Ace Engineering Infratech (India) Pvt. Ltd., ...Respondent

Under Section: 9, IBC 2016, 33(1)(b)(i) to (iii) r/w Sec 33(3), 19(2), 66(1), 43(1)r/w
Sec 44(1) 60(5) IBC 2016

Order delivered on 04.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the RP/Applicant in : Mr. Pulkit Goyal, Advocate
IA No.2613/2023, 1351/2023,
2326/2023, 2332/2023 & respondent/
RP in IA No.2841/2023

For respondent No.1 : Mr. Amandeep Singh Talwar, Advocate

For the applicant in IA : Mr. Vinay Kumar Pandey, Advocate
No.2841/2023

ORDER

IA(IBC)/2613(CH)2023

A date is requested by learned counsel for the applicant/RP for filing convenience Performa. The same be filed within one week with a copy in advance to the counsel opposite. List on 13.08.2024.

IA(IBC)/1351(CH)2023

A date is requested by learned counsel for the respondent for filing the reply. The same be filed within two weeks with a copy in advance to the counsel opposite. Last opportunity is granted. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. It is stated by learned counsel for respondent No.1 that he does not have address of respondent No.2. In these circumstances, respondent No.2 be served through substituted mode of service by way of publication in two daily newspapers '(English) and (Hindi) having wide circulation in the area within one week and if respondent No.2 be served, then he will file the reply within one week after service through publication with a copy in advance to the counsel opposite. Let the matter be listed on 13.08.2024.

IA(IBC)/2326(CH)2023 and 2332/2023

Mr. Amandeep Singh Talwar, Advocate appears and is ready to accept the notice on behalf of respondent No.1. He is directed to file the reply within two weeks with a copy in advance to the counsel opposite. It is stated by learned counsel for respondent No.1 that he does not have the address of respondent No.2. In these circumstances, respondent No.2 served through substituted mode of service by way of publication in two daily newspapers '(English) and (Hindi) having wide circulation in the area within one week and if respondent No.2 is served, then he will file the reply within one week with a copy in advance to the counsel opposite. Let the matter be listed on 13.08.2024.

IA(IBC)/2841(CH)2023

Mr. Pulkit Goyal, Advocate appears and is ready to accept the notice in the present application on behalf of respondent/RP. He is directed to file the reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any,

be filed within two weeks thereafter with a copy in advance to the counsel opposite.

Let the matter be listed on 13.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja